

ITEM NO.602

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 833/2015

(Arising out of impugned final judgment and order dated 16/01/2015 in AN No. 152/2015 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

SANJAY AWASTHI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ANR.

Respondent(s)

(with appln. For exem. From filing O.T. and interim relief and office report)

Date : 30/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR  
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr.Sushil Kumar Jain, Sr. Adv.  
Mr. Puneet Jain, Adv.  
Mr. Yigesh Verma, Adv.  
Mr. A.Vikram, Adv.  
Ms. Pratibha Jain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

Subject to the petitioner depositing a sum of Rs. 23,60,904/- (Rupees Twenty Three lakhs Sixty thousand and Nine hundred Four only), the amount actually received by him from the concerned department, before the Trial Court of Special Judge, Anti Corruption, CBI cases, Ghaziabad, the petitioner shall

remain protected against arrest in connection with Special Case No. 31 of 2014 pending before the said Court. The deposit shall remain subject to the final orders which the Trial Court may pass upon conclusion of the trial.

(Shashi Sareen)  
Court Master

(Veena Khera)  
Court Master